

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Date of Receipt</i>	<i>Status of appraisal</i>
<b>A. MAJOR</b>			
1.	Jaisamond Modernisation	7/89	The State Government is to furnish additional information.
2.	Narmada Canal	7/90	Note for the Advisory Committee finalised in 6/91 for putting up to Advisory Committee at its forth-coming meeting.
<b>B. MEDIUM</b>			
3.	Gararda Irrigation	3/90	The State is to comply with the observations of Central Appraising Agency.
4.	Bandi Sendra	3/90	Do.
5.	Sukli	11/90	Do.
6.	Gambhiri Modernisation	8/89	The project has been techno-economically appraised. State Government is to comply with the observations of Planning Commission on allocation of funds.

(b) and (c) As per the present policy, irrigation projects are funded by the States out of their own resources. Central assistance is provided in the form of block grants and loans not tied to any sector of development or the project. However, the Indira Gandhi Nahar Pariyojana Stage-II is given Central assistance under the Border Area Development Programme. Central assistance in the form of Grants and loans is also given to the Command Area Development works in Chambal, Indira Gandhi Nahar Pariyojana Stage-I and II and Mahi Bajajsagar Projects on approved financing pattern under the Centrally sponsored Command Area Development Programme.

#### **Construction of Jagawala Anicut in Jaipur**

\*150. SHRI GUMAN MAL LODHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are aware of heavy inflow of water in Lagawalanaka in the East of Ratriya village under Babra Gram Panchayat of Jaitaran Constituency, Jaipur,

which goes waste due to absence of an Anicut there;

(b) if so, whether a survey was conducted in this regard;

(c) whether attention of the Government had been drawn earlier also towards the advantages likely to accrue if an Anicut is provided there;

(d) if so, the details thereof; and

(e) the action proposed to be taken regarding construction of Lagawala Anicut for this multi-dimensional scheme?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA: (a) The Lagawalanaka falls in the catchment area of the Girinanda Dam having a capacity of 5.66 million cubic metres (200 million cubic feet). The Rajasthan Government has informed that the Girinanda reservoir has filled only three times during the last 11 years. As such, any anicut in its catchment area would adversely affect the existing irrigation from the dam.

(b) The State Government, therefore, does not have any proposal to construct the anicut at this site.

(c) and (d) Yes. Sir. The Honourable Member had drawn the attention of the Union Government through the Unstarred Question No. 272 and 1918 answered on 8-8-1990 and 3-3-1990 respectively.

(e) It is for the State Government to take a view in the matter.

[English]

### Security Arrangements for VVIPs in Delhi

\*151. PROF. K. V. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of VVIPs who are getting special security arrangements in Delhi;

(b) the amount spent on their security during 1989-90 and 1990-91; and

(c) whether special battalions of Delhi Police are proposed to be raised for VVIPs security arrangements?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) President, Vice-President and Prime Minister.

(b) 1989-90	1990-91
Rs. 10.33 crores	7.31 crores

(c) At present there is no such proposal.

[Translation]

### Elections in Punjab

\*152. SHRI RAJENDRA AGNIHOTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to annual the present election schedule in Punjab;

(b) if so, the reasons therefor;

(c) whether the Government propose to issue a fresh notification to conduct the elections in Punjab; and

(d) if so, when it is likely to be issued.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN):

(a) to (d) The Government is committed to restore the democratic process in Punjab. It is equally determined not to allow certain unscrupulous secessionist elements to exploit the existing deficiency in law and make secession as an agenda for elections and thereby subvert the Constitution and endanger the territorial integrity and sovereignty of the country. Thus, in this process Government is exploring the possibility of carrying out necessary amendments in the Constitution as well as in the Peoples' Representation Act to prevent the secessionist elements from endangering the sovereignty and integrity of the country. In this context, the question of issuing fresh notification for the conduct of elections in Punjab could also be considered at the appropriate time.

[English]

### Visit of US Envoy to Siachen Glacier

\*153. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "US envoy pays a quiet visit to Siachen area" appearing in the 'Sunday Observer' dated June 16-22, 1991;

(b) whether the US Envoy paid a visit to Siachen area in Ladakh in June, 1991;

(c) if so, whether the visit was arranged by the Union Government and the Ministry of Defence was consulted before permitting the US Embassy plane to land at the I.A.F. base there; and

(d) whether it is the normal practice to permit foreign diplomats to visit such a vulnerable area?